

**GOVERNMENT OF KARNATAKA**



**KARNATAKA LOKAYUKTA**

No.UPLOK-1/DE/1046/2017/ARE-10

Multi Storied Buildings,  
Dr.B.R.Ambedkar Veedhi,  
Bengaluru-560 001,  
Date: **01/01/2021**

**RECOMMENDATION**

Sub:- Departmental inquiry against;  
Sri Narasingappa, Junior Engineer, Rural Drinking  
Water and Sanitation Sub Division, Manvi, Raichur  
District – Reg.

- Ref:-1) Government Order No.ಗ್ರಾಅಪ 90 ಇಎನ್‌ಕ್ಯೂ 17, Bengaluru  
dated 04/09/2017.
- 2) Nomination order No.UPLOK-1/DE/1046/2017  
Bengaluru dated 09/10/2017 of Upalokayukta-1,  
State of Karnataka, Bengaluru.
- 3) Inquiry Report dated 31/12/2020 of Additional  
Registrar of Enquiries-10, Karnataka Lokayukta,  
Bengaluru

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The Government by its Order dated 04/09/2017 initiated the disciplinary proceedings against Sri Narasingappa, Junior Engineer, Rural Drinking Water and Sanitation Sub-Division, Manvi, Raichur District (hereinafter referred to as Delinquent Government Official for short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/1046/2017 dated 09/10/2017 nominated Additional Registrar of Enquiries-10, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO Sri Narasingappa, Junior Engineer, Rural Drinking Water and Sanitation Sub-Division, Manvi Taluk, Raichur District was tried for the following charge:-


“That, you DGO – Sri. Narasingappa, Junior Engineer, Rural Drinking Water and Sanitation Sub Division, Manvi Taluk, Raichur District have committed the following misconduct:-

During the year 2014-15 under the head of account National Rural Drinking Water Programme (NRDWP), work of constructing tank, laying pipeline from borewell to tank and from tank to Village was taken up at an estimated cost of Rs.20,00,000/-. That, after calling for Tender, the work was entrusted to the contractor. Contractor has completed the work and handed over the work to Sankeshwara Grama Panchayath on 03.7.2015. An amount of Rs.16,91,949-00 is paid to the Contractor and the measurement has been recorded in the M.B by you DGO. After handing over the tank, the officials of Sankeshwara Grama Panchayath have supplied water to the tank from the borewell which was already in existence, for a week. The water could not be supplied through the borewell drilled to the water tank as there was no water in the borewell. Therefore, the amount spent for providing pipeline connection from the borewell to the tank is a waste. Without confirming whether there is water in the borewell to be lifted to the water tank, amount has been spent for providing pipeline connection to the borewell to lift the water to the water tank.

Thus you DGO, being a Government/public servant has failed to maintain absolute integrity besides devotion to duty and acted in a manner unbecoming of a Government servant and thus committed misconduct as enumerated U/R 3(1) of Karnataka Civil Services (Conduct) Rules 1966.

4. The Inquiry Officer (Additional Registrar of Enquiries-10) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has failed to prove the above charge against DGO Sri Narasingappa, Junior Engineer, Rural Drinking Water and Sanitation Sub-Division, Manvi Taluk, Raichur District.
5. On re-consideration of inquiry report and considering the totality of circumstances, I do not find any reason to interfere with the findings recorded by the Inquiry Officer.
6. It is hereby recommended to the Government to accept the report of Inquiry Officer and to exonerate the DGO Sri Narasingappa, Junior Engineer, Rural Drinking Water and Sanitation Sub-Division, Manvi Taluk, Raichur District of the aforesaid charge.
7. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE B.S. PATIL)  
Upalokayukta,  
State of Karnataka,  
Bengaluru.



**KARNATAKA LOKAYUKTA**

No. UPLOK-1/DE-1046/2017/ARE-10

M.S. Building  
Dr. B.R. Ambedkar Road  
Bengaluru.

Date: 31/12/2020

**ENQUIRY REPORT****PRESENT: SMT. B. PUSHPANJALI**ADDITIONAL REGISTRAR (ENQUIRIES)-10  
M.S. BUILDING  
KARNATAKA LOKAYUKTA  
BENGALURU - 560 001.**Subject :**

Departmental Inquiry against:

Sri. Narasingappa, Junior Engineer,  
Rural Drinking Water and Sanitation  
sub division, Manvi Taluk, Raichur  
district **(Due for retirement on  
31/03/2023)**-reg.,**References:**

1. Report u/s 12(3) of the Karnataka Lokayukta Act, 1984 in Compt/Uplok/GLB-8919/2017/ARE-5 dt: 9/8/2017.
2. Government Order No. ಗೌಲಪ 90 ಇಎನ್‌ಸೂ 17 Bengaluru dated: 04/09/2017.
3. Nomination Order No. Uplok-1/DE/1046/2017 Bengaluru dt. 09/10/2017 of Hon'ble Upalokayukta-1.

\* \* \*

1. This complaint is filed by the complainant Sri. Basavaprabhu r/o Haranahalli, Rajabanda, Manvi taluk, Raichur district (hereinafter referred to as 'complainant' for short) against Sri. Narasingappa, Junior Engineer, Rural Water

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supply and sanitation, sub division, Manvi taluk, Raichur District (hereinafter referred to as 'DGO' for short).

2. On the basis of the complaint, report of I.O., comments were called from DGO. The DGO has submitted his comments denying the allegations of the complaint. Not satisfied with the comments of DGO, a report was sent to the Government u/s 12(3) of the Karnataka Lokayukta Act, 1984 as per reference No.1. Pursuant to the report, Government was pleased to issue the Government Order (G.O.) authorizing Hon'ble Upa-lokayukta to hold an enquiry against the DGO as per reference No. 2.

3. On the basis of the Government Order, nomination order was issued by Hon'ble Upalokayukta-1 on 09/10/2017 authorizing ARE-10 to frame Article of Charges against the DGO and to hold an enquiry to find out the truth and to submit a report as per reference No. 3. On the basis of the nomination order, the Article of Charges against the DGO was framed and sent to the Delinquent Government Official on 07/11/2017.

4. The Article of charges and the statement of imputations of misconduct prepared and leveled against the DGO are reproduced here under :-

**ANNEXURE NO. 1**  
**CHARGE**

2. That, you DGO - Sri. Narasingappa, Junior  
Engineer, Rural Drinking Water and Sanitation Sub

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Division, Manvi Taluk, Raichur District have committed the following misconduct :-

During the year 2014-15 under the head of account National Rural Drinking Water Programme (NRDWP), work of constructing tank, laying pipeline from bore well to tank and from tank to village was taken up at an estimated cost of Rs.20,00,000/-. That, after calling for Tender, the work was entrusted to the contractor. Contractor has completed the work and handed over the work to Sankeshwara Grama Panchayath on 03.7.2015. An amount of Rs.16,91,949-00 is paid to the Contractor and the measurement has been recorded in the M.B. by you DGO. After handing over the tank, the officials of Sankeswara Grama Panchayath have supplied water to the tank from the bore well which was already in existence for a week. The water could not be supplied through the bore well drilled to the water tank as there was no water in the bore well. Therefore the amount spent for providing pipeline connection from the bore well to the tank is a waste. Without confirming whether there is water in the bore well to be lifted to the water tank, amount has been spent for providing pipeline connection to the bore well to lift the water to the water tank.

Thus you DGO, being a Government /public servant has failed to maintain absolute integrity besides devotion to duty and acted in a manner unbecoming of a Government servant and thus committed misconduct as

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enumerated U/R 3(1) of Karnataka Civil Service (Conduct) Rules 1966.

**ANNEXURE NO. II**  
**STATEMENT OF IMPUTATIONS OF MISCONDUCT**

3. On the basis of complaint filed by Sri. Basavaprabhu, r/o. Haranahalli, Rajabanda, Manvi Taluk, Raichur District (hereinafter referred to as 'complainant' for short) against Sri. Narasingappa, Junior Engineer, Rural Water Supply and Sanitation Sub.Divn, Manvi, Raichur District alleging that the DGO has committed misconduct, an investigation was taken up invoking Section 9 of Karnataka Lokayukta Act, 1984.

4. According to the Complainant :- Work of providing pipe water under National Rural Drinking Water Programme (NRDWP) has been executed about 1½ years back, but till now the water has not been filled in the water tank constructed under the scheme and the work of laying pipe line has not been completed and Rs.10 lakhs has been spent for the work without completing the work.

5. DGO has submitted comments dt: 4.3.2017 stating that the work has been completed on 3.7.2015 in accordance with the estimate specification and the tank has been handed over to P.D.O. Sankeswara Grama Panchayath.

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6. Report was called for from S.P., Lokayukta, Raichur. Investigation has been conducted by P.I., Lokayukta, Koppal on the instructions of S.P., Lokayukta, Raichur. Police Inspector has submitted report dt: 15.6.2017 to S.P., Lokayukta, Raichur and S.P. in turn has submitted report dt: 15.6.2017 of Police Inspector, Karnataka Lokayukta, Koppal (I.O. for short).

7. In the report, Police Inspector has submitted that during 2014-15 under the head of account NRWDP, work of constructing tank, laying pipeline from bore well to tank and from tank to village was taken up at an estimated cost of Rs.20,00,000. That after calling for tender, the work was entrusted to the contractor. Contractor has completed the work and handed over the work to Sankeshwara Grama Panchayath on 03.7.2015. An amount of Rs.16,91,949-00 is paid to the Contractor and the measurement has been recorded in the M.B. by the DGO. After handing over the tank, the officials of Sankeswara Grama Panchayath have supplied water to the tank from the bore well which was already in existence for a week. Thereafter, the water is not supplied to the tank as there was no water in the bore well from which water was supplied to the tank and therefore water is supplied to the small tank which was already existing and from said small tanks water is supplied through the pipelines directly to the village.

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8. The report of I.O. prima facie show that the water could not be supplied through the bore well drilled to the water tank as there was no water in the bore well. Therefore the amount spent for providing pipeline connection from the bore well to the tank is a waste. Without confirming whether there is water in the bore well to be lifted to the water tank, amount has been spent for providing pipeline connection to the bore well to lift the water to the water tank. Therefore the comments submitted by the DGO is not acceptable to drop the proceedings against him.

9. Since the said facts and materials on record prima facie show that DGO- Sri.Narasingappa, Jr.Engineer, Rural Water Supply and Sanitation, Sub.Divn, Manvi has committed misconduct under Rule 3(1) of KCS (Conduct) Rules, 1966, a report u/s 12(3) of Karnataka Lokayukta Act was sent to the Competent Authority with a recommendation to initiate disciplinary proceedings against the DGO and to entrust the enquiry to this Authority Under Rule 14-A of Karnataka Civil Services (Classification, Control and Appeals) Rules 1957. In turn the Competent Authority initiated disciplinary proceedings against the DGO and entrusted the enquiry to this Institution vide reference no. 1 and Hon'ble Upalokayukta nominated this enquiry Authority to conduct enquiry and report vide reference No. 2. Hence, this charge.

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5. The aforesaid Article of charges was served upon the DGO. DGO appeared before this enquiry authority and his first oral statement under Rule 11(9) of KCS (CCA) Rules, 1957 was recorded on 09/01/2018. The DGO pleaded not guilty and claimed for holding an enquiry.

6. DGO had filed written statement dt. 12/2/2018. In his written statement of defense had contended that, he is no way responsible for the allegations made in the complaint and has not committed any misconduct in his duties and denies the charges listed in the Articles of charges framed against him. Hence has requested to exonerate him from the charges.

7. In order to prove the charge leveled against the DGO, the disciplinary authority has examined the Complainant - Sri. Basvaprabhu as PW-1 and got marked the documents as Ex.P-1 to Ex.P-5 and Sri. Vikas P Lamani (I.O.) as PW-2 and got marked the documents as Ex.P.6 to Ex.P.9 on behalf of Disciplinary Authority. After the closure of evidence of Disciplinary Authority, Second Oral Statements of DGO was recorded as required U/R 11(16) of KCS (CCA) Rules, 1957 on 26/9/2018. DGO - Sri. Narasingappa is examined as DW-1 and got marked the documents as Ex.D.1 and Witness on behalf of DGO Sri. Amaresh is examined as DW-2 and got marked Ex.D.2. Hence, recording the answers of DGO to questionnaires under rule 11(18) of KCS (CC & A) Rules was dispensed with. Heard

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argument of Presenting Officer. DGO had filed his written arguments.

8. Upon consideration of oral, documentary evidence, and the defense of DGO, the points that arise for my consideration are as follows;

1 : Whether the charge leveled against the DGO is proved by the Disciplinary Authority?

2 : What order?

9. My findings to the aforesaid points are as under :-

POINT No. 1 : In the **Negative** against DGO.

POINT No. 2 : As per final order for the following.

### **REASONS**

10. **POINT NO. 1** : Before adverting to discuss on the rival issues let us recapitulate the admitted facts of the case on hand. At the relevant point of time, DGO worked as Junior Engineer in Water Supply department at Manvi Taluk sub division. During the year 201-15 under the National Rural Drinking Water Programme (NRDWP), the work of constructing tank, laying pipeline from bore well to tank and from tank to village was taken up at an estimated cost of Rs. 20,00,000/-. That after calling for tender, the work was entrusted to the contractor and the contractor had completed the work and handed over to the Sankeshwara Grama Panchayath on 03/07/2015. For the said work, an amount of Rs. 16,91,949/-

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is paid to the Contractor. Thereafter the officials of Sankeshwara Grama Panchayath have supplied water to the tank from the bore well which was already in existence for a week. Ex.P.4- Estimate, Ex.P.5- measurement book, Ex.P.6- photos and Ex.D.1- colour photos are pertains to the said work. There are no charges against the DGO that the work was not in accordance with the estimate and it is sub standard quality of work or any infirmities in the work execution of the tank and pipelines.

11. In order to prove the charge leveled against the DGO, the disciplinary authority examined the Complainant - Sri. Basvaprabhu as PW-1 and got marked the documents i.e., Complaint lodged him as Ex.P.1, Form no.1 as Ex.P.2 and Form no.2 as Ex.P.3, Copy of estimate (29 sheets) as Ex.P.4, Copy of measurement book as Ex.P.5 and Sri. Vikas P Lamani (I.O.) as PW-2 and got marked the documents i.e., colour photos of spot as Ex.P.6 (1 to 5), Statements of Samaga, Babu, Anandappa, Hanumanthappa, Veeresh V.H. and Narasingappa are collectively marked as Ex.P.7 (page no. 75 to 80), Investigation report dt. 15/6/2017 of I.O. as Ex.P.8, Report of DGO, estimate, Xerox photos, copy of measurement book and tender copy, completion report and report of PDO etc., are collectively marked as Ex.P.9 on behalf of Disciplinary Authority. The DGO - Sri. Narasingappa is examined as DW-1 and got marked the documents i.e., six colour photos collectively marked as Ex.D.1 and Witness on behalf of DGO Sri. Amaresh is examined as DW-

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2 and got marked the document i.e., one letter dt. 2/7/2018 as Ex.D.2.

12. It is the case of disciplinary authority that the officials of Sankeshwara Grama Panchayath have supplied water to the tank from the bore well which was already in existence for a week and thereafter water could not be supplied through the bore well to the tank as there was no water in the bore well and therefore the amount spent for providing pipeline connection from the bore well to the tank is a waste without confirming the water source.

13. The matter was referred to S.P., Karnataka Lokayukta, Raichur district for investigation and report, in turn Sri. Vikas P Lamani, Police Inspector, Karnataka Lokayukta, Koppal (Investigating Officer) has submitted report at Ex.P.8 and relevant paras of report reads thus;

“ಗ್ರಾಮೀಣ ಕುಡಿಯುವ ನೀರು ಸರಬರಾಜು ಮತ್ತು ನೈರ್ಮಲ್ಯ ಉಪವಿಭಾಗ, ಮಾನವಿರವರು ಹೊಸ ಹರನಹಳ್ಳಿ ಗ್ರಾಮಕ್ಕೆ ಕುಡಿಯುವ ನೀರಿನ ಯೋಜನೆ ಅಡಿಯಲ್ಲಿ ಕೈಕೊಳ್ಳಲಾದ ವಾಟರ್ ಓವರ್ ಹೆಡ್ ಟ್ಯಾಂಕ್ ನಿರ್ಮಾಣ, ಬೋರ್‌ವೆಲ್‌ನಿಂದ ಟ್ಯಾಂಕ್‌ವರೆಗೆ ಮತ್ತು ಟ್ಯಾಂಕ್‌ನಿಂದ ಗ್ರಾಮದಲ್ಲಿ ವಿತರಣೆ ಪೈಪಲೈನ್ ಕೆಲಸವನ್ನು ಟೆಂಡರ್ ಪ್ರಕಾರ ಗುತ್ತಿಗೆದಾರರಿಂದ ಕಾಮಗಾರಿಯನ್ನು ಮಾಡಿ ಪೂರ್ಣಗೊಳಿಸಿದ್ದು ಅರ್ಜಿಯ ವಿಚಾರಣೆಯ ಕಾಲಕ್ಕೆ ಪಡೆದ ದಾಖಲೆಗಳಿಂದ ಹಾಗೂ ಗ್ರಾಮಸ್ಥರು/ಪಿಡಿಓರವರು ನೀಡಿದ ಹೇಳಿಕೆಗಳಿಂದ ಮತ್ತು ಸ್ಥಳ ಪರಿಶೀಲನೆಯಿಂದ ಕಂಡು ಬರುತ್ತದೆ. ಸದರಿ ಕುಡಿಯುವ ನೀರಿನ ಯೋಜನೆಯ ಟೆಂಡರ್‌ನಲ್ಲಿ ಗ್ರಾಮದ ಜನರಿಗೆ ಮನೆಗಳಿಗೆ ನಲ್ಲಿ ಸಂಪರ್ಕ ಕೊಡಿಸುವುದು ಹಾಗೂ ಬೀದಿ ನಳಗಳನ್ನು ಹಾಕುವ ಬಗ್ಗೆ ಯಾವುದೇ ಪ್ರಸ್ತಾವನೆ ಇರುವುದಿಲ್ಲ.

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ಗ್ರಾಮದಲ್ಲಿ ವಾಟರ್ ಓವರ್ ಹೆಡ್ ಟ್ಯಾಂಕ್ ನಿರ್ಮಾಣ, ಬೋರ್‌ವೆಲ್‌ನಿಂದ ಟ್ಯಾಂಕ್‌ವರೆಗೆ ಮತ್ತು ಟ್ಯಾಂಕ್‌ನಿಂದ ಗ್ರಾಮದಲ್ಲಿ ವಿತರಣೆ ಪೈಪಲೈನ್ ಕೆಲಸವನ್ನು ಮಾಡಿದ ಬಗ್ಗೆ ಭಾವಚಿತ್ರಗಳನ್ನು ತೆಗೆಯಲಾಗಿರುತ್ತದೆ.

ಕಾರಣ ಅರ್ಜಿದಾರರು ಅರ್ಜಿಯಲ್ಲಿ 'ಓವರ್ ಹೆಡ್ ಟ್ಯಾಂಕ್ ಕಾಮಗಾರಿಯನ್ನು ಮಾಡಿ 1-1/2 ವರ್ಷ ಕಳೆದರೂ ಒಂದು ಬಾರಿಯಾದರೂ ಟ್ಯಾಂಕ್ ಪೂರ್ಣವಾಗಿ ತುಂಬಿಲ್ಲ, ಪೈಪಲೈನ್ ಕಾಮಗಾರಿ ಪೂರ್ಣಗೊಂಡಿರುವುದಿಲ್ಲ ಮತ್ತು ಬೀದಿ ನಳಗಳನ್ನು ತೆಗೆದಿಲ್ಲ, ಈ ಕಾರಣದಿಂದ ಗ್ರಾಮದ ಜನರು ಮೊದಲಿನ ಹಾಗೆ ಸಣ್ಣ ಟ್ಯಾಂಕ್‌ಗಳ (ಸಿಸ್ಟರ್ನ್‌ಗಳ ಮೂಲಕ) ನೀರು ಬಳಸುತ್ತಿದ್ದಾರೆ. ಪೈಪಲೈನ್ ಕಾಮಗಾರಿಯನ್ನು ಪೂರ್ಣಗೊಳಿಸಬೇಕು, ಬೀದಿ ನಳ ತೆಗೆದು, ಗ್ರಾಮದ ಜನರಿಗೆ ಮನೆಗಳಿಗೆ ನಲ್ಲಿ ಸಂಪರ್ಕ ಕೊಡಿಸಬೇಕು, ಅಧಿಕಾರಿಗಳ ವಿರುದ್ಧ ಕ್ರಮ ಕೈಕೊಳ್ಳಬೇಕು ಅಂತಾ ಮುಂತಾಗಿ ಆರೋಪ ಮಾಡಿ ಲಿಸ್ತಿಸಿರುವ ಅರ್ಜಿಯಲ್ಲಿಯ ವಿಷಯವು ಸತ್ಯಕ್ಕೆ ದೂರವಾಗಿರುತ್ತದೆ.

14. As admitted by the complainant (PW-1), he requested in Ex.P.1 that the water supply has to be given to the villages. The PDO of Sankeshwara Grama Panchayath Sri. Amaresh has submitted report dt. 2/7/2018 with photos and deposed that there was water for about 8 days and water could be lifted to water tank and then water level reduced and therefore water could not be lifted to water tank, but pipelines connection is useful as small cisterns are connected and water is being lifted and filled. The complainant also deposed that during the summer season the water level in the bore wells will go down and during that time they can lift the water to the main tank and except the summer season the bore wells will be filled. The DGO led evidence that the work was completed as per the estimation and there is no infirmities in the work and entire project with pipelines was handed over to the PDO of

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Sankeshwara Grama Panchayath and even today the water is being supplied by the existing bore well to the new tank and therefore any reduction of water source of the bore well at any future date he cannot be attributed for the same. At this juncture it is just and necessary to have a glance on the background of this project as highlighted in the estimation and it reads thus;

### **1.2 Background**

The National Rural Drinking Water Program is a flagship program with the Goal to provide every person with adequate safe water for drinking, cooling and other domestic basic needs on a sustainable basis in the country. Water provided should meet minimum water quality standard and be readily and conveniently accessible at all times and in all situation to the rural people.

As per 12<sup>th</sup> Five year plan, the major activities recommended are as follows "All our efforts should be made during the plan period to improve full population coverage in all habitation taking into consideration aspects of quantity, quality, distance, timelines, regularity and reliability of supply by the implementing agencies. One of the importation recommendations is to aim to cover at least 55% of total rural households with "piped water supply schemes" with house connection as far as possible. Another major focus attention is identified as water quality

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problem more specifically, fluoride and arsenic besides bacteriological contamination during the plan period”.

According the Detailed Project Report (DPR) for Haranahalli village in Sunkeshwara GP is prepared as per the guidelines of NRDWP issued by the Ministry from time to time.

#### **4.1 SOURCE :**

Since the present service level of Haranahalli village is 60.97 i.e, 22249 LPD, the balance water demand to meet the requirement of 55 LECD is 25314 ltr. As the existing surface source i.e., river source is perennial and routed through Pressure Sand Filter, the same source has been retained in the proposed system.

15. A bare reading of the above indicates that the proposal scheme in an upgradation from MWS to PWS and is designed based on the population of the Haranahalli village for the year 2014 as per IMIS data and by considering the projected population for the year 2034. This demand is proposed to be met from the existing river water source. The evidence of PW-1, DGO, DW-1, statement of villagers and investigation report, indicates that after completion of project, it was handed over to PDO of Sankeshwara Grama Panchayath and the officials of Sankeshwara Grama Panchayath have supplied water to the tank for a week and thereafter they could not supply the water to the tank from the bore well. As per evidence of complainant that during summer season the water level in the bore well goes

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down and except the summer season the bore well will be filled. It is but natural that usually in most of the districts in the summer season the water level in the bore well will go down. This may be for several reasons i.e., for depreciation of water source in the bore well may be because of draughts, lack of rain fall or pollution. Therefore, we cannot rule out the possibility of reduction of water source in the bore well during summer season. Hence, any reduction of water source of the bore well at any future date cannot be attributed to the DGO. Therefore, except for a short period i.e., during summer season on account of reduction of water source in the bore the water could not be supplied to the tank from the bore well and even today the water is supplied by the existing bore well to the tank. Therefore it cannot be said that the amount spent for providing pipeline connection from the bore well to the tank is a waste. Therefore, I am of the opinion that the Disciplinary Authority fails to prove the charge leveled against the DGO – Sri. Narasingappa. Hence, I answer Point No.1 in the **Negative**.

16. **POINT NO.2** : In view of findings on Point No.1, I proceed with the following ;-

**: REPORT :**

The Disciplinary Authority has failed to prove the charge against DGO-Sri. Narasingappa, Junior Engineer, Rural Water supply and sanitation, sub division, Manvi taluk, Raichur District.

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Submit this report to the Hon'ble Upalokayukta in a sealed cover forthwith along with connected records.

Dated this the 31<sup>st</sup> December, 2020

(B. Pushpanjali)  
Additional Registrar (Enquiries-10)  
Karnataka Lokayukta,  
Bengaluru.

### ANNEXURES

I. LIST OF WITNESS/S EXAMINED ON BEHALF OF DISCIPLINARY AUTHORITY :-

PW-1 : Basavaprabhu (Complainant)  
PW-2 : Sri. Vikas P. Lamani (I.O.)

II. LIST OF DOCUMENTS MARKED ON BEHALF OF DISCIPLINARY AUTHORITY :-

Ex.P.1 :	Complaint of complainant
Ex.P.2 :	Form no. I (complaint)
Ex.P.3 :	Form no. II (affidavit)
Ex.P.4 :	Copy of estimate of works
Ex.P.5 :	Copy of measurement book
Ex.P.6 :	Colour photos of spot
Ex.P.7 :	Statements of Samaga, Babu, Anandappa, Hanumanthappa, Veeresh V.H and Narasingappa are collectively marked
Ex.P.8 :	Investigation report dt. 15/6/2017
Ex.P.9 :	Report of DGO, estimate, Xerox photos, copy of measurement book and tender copy, completion report and report of PDO etc.,

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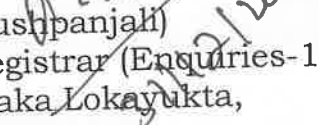
III. LIST OF WITNESS/S EXAMINED ON BEHALF OF DGO :

DW-1 : Sri. Narasingappa (DGO)  
DW-2 : Sri. Amaresh (Witness)

IV. LIST OF DOCUMENTS MARKED ON BEHALF OF DGO :

Ex.D.1 :	Six colour photos are collectively marked
Ex.D.2 :	Letter dt. 2/7/2018

Dated this the 31<sup>st</sup> December, 2020

  
(B. Pushpanjali)  
Additional Registrar (Enquiries-10)  
Karnataka Lokayukta,  
Bengaluru.